

[श्री बी० सत्यनारायण रेड्डी]

कोई अधिकार नहीं है। उस सरकार को बर्खास्त किया जाना चाहिये। इसीलिये मैंने सरकार का ध्यान इस तरफ दिलाया है
... (Interruptions)

श्री उपसभापति : कितनी बार आप दोहरावेंगे। श्री अब्दुल्ला कोया आप बोलिये।

SHRI B. V. ABDULLA KOYA (Kerala): Sir, with your permission I want to mention about... (Interruptions)

श्री बी० सत्यनारायण रेड्डी : इन चीजों की जुड़िशियल इन्वायरी फॉरन क्रॉ जाए (Interruption)

श्री हुसबदेव नारायण यादव (बिहार) : इस पर सरकार का ध्यान खींचा है (Interruptions)

श्री उपसभापति : आपने अपनी बात कह दी है।

श्री नानेश्वर प्रसाद शाही : इस पर हम लोगों की मुस्तकिल राय है। जो कर्नाटक में हो रहा है उस पर सरकार को बयान देना चाहिये। होम मिनिस्टर साहब यहाँ बड़े हैं उन्हें बयान देना चाहिये (Interruptions)

श्री नरेन्द्र सिंह (उत्तर प्रदेश) : इस पर हमने कालिग अटेंशन भी दिया था .. (Interruptions)

श्री उपसभापति : यह बात आप कह चुके हैं। 10 मिनट तक आप कहते रहे हैं दुबारा मत कहिये... (Interruptions)। जो स्पेशल मेशन की व्यवस्था है वह आप सब जानते हैं। स्पेशल मेशन आपने कर दिया। जो स्पेशल मेशन की प्रक्रिया है वह आपने फॉलो किया है। यह प्रश्न और तरीके से भी उठा सकते हैं। जो आपने नोटिस दिया है वह चैंसलरमैन साहब के

पास है। वह उस पर विचार करेंगे। आप आसन ग्रहण काजिए। (Interruptions)

श्री नानेश्वर प्रसाद शाही : आप ऊपर नहीं सुनते हैं तो हम बाहर जा रहे हैं (Interruptions)

[At this stage, the Hon'ble Member left the Chamber.]

REFERENCE TO ALLEGED POLICE FIRING IN MALLAPURAM, KERALA ON THE 30TH JULY, 1980

SHRI B. V. ABDULLA KOYA (Kerala): I want to mention about the police firing in Mallapuram, Kerala State, yesterday, killing four persons who were young students and wounding nearly 18 persons; according to the police report, the policemen themselves were about 30 persons. This was as a result of an agitation by the students of the Muslim community and....

AN HON. MEMBER: Not Muslim community.

SHRI B. V. ABDULLA KOYA: other communities also because of a recent order of the Kerala Government imposing certain restrictions on the Urdu, Arabic and Sanskrit teachers and their institutions in Kerala. Sir, as claimed by the Kerala Government. ... (Interruptions)

SHRI K. K. MADHAVAN (Kerala): He has a different story. (Interruptions)

MR. DEPUTY CHAIRMAN: Let him say. We should know what he says.

SHRI B. V. ABDULLA KOYA: They are going on agitation. (Interruptions)

MR. DEPUTY CHAIRMAN: Please hear him first.

SHRI S. KUMARAN (Kerala): One policemen also died. (Interruptions)

SHRI K. K. MADHAVAN: We should be given an opportunity.

MR. DEPUTY CHAIRMAN: You have not been allowed to make a speech. How can you? (Interruptions)

SHRI K. K. MADHAVAN: He is not stating facts. (Interruptions)

MR-DEPUTY CHAIRMAN: He has been allowed. (Interruptions) We cannot hear anything. (Interruptions)

SHRI B. V. ABDULLA KOYA: Before hearing, he is giving judgement. No tolerance. We do not regret breaking away with such minded people.

Sir, the Government, yesterday, decided to make an enquiry. They are asking the Chief Justice of Kerala to make enquiries about this incident. Therefore, let them also wait for that. I am just informing about this matter here because education is a concurrent subject. Three reasons, I have got. (Interruptions).

MR. DEPUTY CHAIRMAN: Let him complete Why are you disturbing?

SHRI B. V. ABDULLA KOYA: There are three reasons for me to raise this issue here. One is that education is a concurrent subject. Therefore, any step against education, whether it is against Urdu or Arabic or Sanskrit, should be noted by the Centre also and action should be taken. The shooting and other things culminated because there was an agitation for four months by the students and the teachers community of Urdu, Arabic and Sanskrit because of three recent restrictions;

Number one, the minimum qualification prescribed was SSLC for the Arabic, Urdu and Sanskrit degrees. For all these years, the language teachers had their own special degrees for which they had qualified in their respective languages. But now, all of a sudden, the present Kerala Gov-

ernment has decided that all these languages, that means, Arabic, Urdu and Sanskrit, were religion-based languages.

SHRI PATTIAM RAJAN (Kerala): Malayalam also.

MR. DEPUTY CHAIRMAN: You address the Chair.

SHRI B. V. ABDULLA KOYA: Subsequently they included it.

MR. DEPUTY CHAIRMAN: Do not talk with them. Do not indulge in a discussion with them.

SHRI B. V. ABDULLA KOYA: Number two is regarding adequate space for Arabic, Urdu and Sanskrit class-rooms. You know that all these educational institutions will hold classes in any language provided they have got adequate space for running such classes. Nobody was asking about it before the notification was issued from the Government side. The universities and other controlling bodies are to look after whether enough space is there or not. But now when applications are made for Urdu or Arabic or even Sanskrit they will have to see whether enough space is available for such studies.

Number three is regarding a declaration. This is the funniest of them. A declaration is required from the parents of the children that the children desire to study Arabic, Urdu or Sanskrit at the expense of Malayalam. I do not understand all these words. I have studied Malayalam Arabic and also some other languages. But nobody asked me to bring a declaration from my parents to say that I would not take up Arabic or any other language. This is a new instrument discriminating against the pupils and teachers taking up these things. Therefore, an agitation has started in full swing and I do not know whether these friends and colleagues want their leftist Government to survive in this manner, if they think that this is the method by which their Government can survive, let

tShri B. V. Abdulla Koya]

them have their own way. But my point is, when such unnecessary restrictions have been placed on regional languages, on religion-based languages like Arabic, Urdu and Sanskrit, it is the duty of the Central Government to take proper and timely action.

SHRI K. K. MADHAVAN: By the speech of my hon. friend, the cat is out of the bag. *(Interruptions)* The cat is out of the bag. His own party-men *(Interruptions)*

SHRI C. HARIDAS (Kerala): Sir, .. *(Interruptions)*

MR. DEPUTY-CHAIRMAN: We go to the next item. Special Mention by Mr. Indradeep Sinha, *(Interruptions)*

SHRI K. K. MADHAVAN: His own party.... *(Interruptions)*

MR. DEPUTY CHAIRMAN: Order, please. *(Interruptions)*. No, I will not allow, Mr. Madhavan. Nothing of what Mr. Madhavan says will go on record.

[Shri K. K. Madhavan continued to speak.]

MR. DEPUTY CHAIRMAN: Please take your seat, Mr. Madhavan.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, I only want to mention that Mr. Haridas is our MP who hails from Malappuram where the incident took place. He is the President of the DCC, and he has some information which he would like to give. He has written to you also. I think if you could wretch a point and allow him to make a few remarks, it would add to the information of the House.

MR. DEPUTY CHAIRMAN: No, I would like to make it clear..... *(Interruptions)* Kindly take your seat, Mr. Koya. You have made your point. *(Interruptions)*

SHRI P. RAMAMURTI (Tamil Nadu): Sir, you know, normally I do not. . . *(Interruptions)*

MR. DEPUTY CHAIRMAN: Mr. Ramamurti, please take your seat. When I am standing, you should take your seat.

SHRI P. RAMAMURTI: Please allow me-----

MR. DEPUTY CHAIRMAN: I am standing. You have to take your seat. In these special Mentions, there is no such procedure. In the rules and in the procedure that was evolved and discussed by all the leaders of the parties and which has been circulated to all the hon. Members, there is no discussion and no other Member can be allowed to make observations on any Special Mention which is given in the name of a certain Member. If any person wanted to make a Special Mention, he could have sought the permission of the Chairman. I do not think any other person has got the permission. Therefore, I am sorry, I will not be able to allow anybody else to make observations. Now, I call Mr. Indradeep Sinha.

SHRI C HARIDAS: On a point of order. I am the President of the District Congress Committee, Malla-puram.... *(Interruptions)*

MR. DEPUTY CHAIRMAN: This is no point of order. Mr. Indradeep Sinha.

REFERENCE TO THE REPORTED FALL IN THE PRICES OF RAW JUTE DUE TO THE FAILURE OF THE JUTE CORPORATION OF INDIA TO MAKE PURCHASES

SHRI INDRADEEP SINHA (Bihar) : Mr. Deputy Chairman, Sir, through you, I wish to draw the attention of the House as well as the attention of the Government to the very serious situation that is developing in the jute-producing areas, particularly in West Bengal. *The Patriot* reports that about 40 lakh jute growers in West Bengal are facing a disaster because the prices of